

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 309 of 2013**

**Dated : 29<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Hubli Electricity Supply Company Ltd. ... Appellant(s)**

**Versus**

**M/s Parrys Sugar Industries Ltd. ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Suman Naganand  
Mr. Shodhan Babu

Counsel for the Respondent (s): Proxy counsel for  
Mr. Prabhuling K. Navadgi

**ORDER**

Admit. Issue notice to the Respondents returnable on 20.12.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

No Orders need be passed in I.A. No. 402 of 2013 in view of the fact that the learned counsel for the parties press for final disposal of the matter by fixing an early date. Accordingly, I.A. No. 402 of 2013 is disposed of.

As agreed by the learned counsel for the parties, post the matter for hearing on **20.12.2013** before the Chennai Circuit Bench. In the meantime, pleadings be completed.

**(Rakesh Nath)**  
**Technical Member**  
*Ts/js*

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**